BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT CHENNAI

O.A. No. 165/2024

BETWEEN:

A. SHIVAKUMAR **... PETITIONER**

AND

VIJAYSHEKAR THANGAIAH & ORS. **... RESPONDENTS**

INDEX

SL NO	PARTICULARS	PAGE NO
1.	MEMO ON BEHALF OF THE PETITIONER	**1 - 3**
2.	**ANNEXURE A -** COPY OF THE ZONAL COMMISSIONER'S REPORT DATED 18.09.2024	**4 – 6**
3.	**ANNEXURE B –** COPY OF THE REPORT DATED 17.09.2024 OF THE DEPUTY COMMISSIONER, BANGALORE URBAN DISTRICT, ALONG WITH REPORT OF THE TAHSILDAR (BANGALORE EAST TALUK), REPORT BY THE ADLR, (BANGALORE EAST TALUK, BENGALURU) AND SKETCH OF BY THE TALUK LAND SURVEYOR, BANGALORE EAST TALUK, BENGALURU)	**7 - 12**
4.	**ANNEXURE B1 –** OFFICIAL TRANSLATED COPY OF ANNEXURE B	**13 - 25**

DATE: 22.11.2024

PLACE: CHENNAI

ADVOCATE FOR THE PETITIONER

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT CHENNAI

APPLICATION No. 165 OF 2024

BETWEEN:

A. SHIVAKUMAR ... **PETITIONER**

AND

VIJAYSHEKAR THANGAIAH & ORS. ... **RESPONDENTS**

MEMO

The undersigned counsel for the Petitioner humbly submits as follows:

1. This Hon'ble Tribunal vide order dated 16.05.2024 directed the Respondents No. 1-5, to stop any ongoing constructions and subsequently directed Respondent No. 6 to take appropriate action to clear the Nalahs in the event that the BBMP report finds any constructions on the Schedule Property.

2. The Petitioner has obtained certified copies of a report dated 18.09.2024, prepared by the Zonal Commissioner (East), Bruhat Bengaluru Mahanagara Palike bearing No. ZC/EAST/PR/729/2024-25. The Zonal Commissioner in the said report, on the basis of an alleged Joint Inspection conducted by officials including Executive Engineer (Storm Water Drain, East), Executive Engineer (Sir C.V. Raman Nagar), Assistant Revenue Officer (Sir C.V. Raman Nagar), Assistant Engineer (Ward-58) and the Assistant Engineer (Storm Water Drain, East) and the Assistant Director of Town Planning (East), extracts the relevant portions of the report as follows:

   "During joint inspection, done on 12-07-2024 at Sy. No.2/2, vacant land was found. No drain or pond were physically found to be present at the said Sy. No.2/2. There is no record of drain or pond in the revised master plan i.e BDA RMP-2015, which is in force at present. In the vicinity of the said Sy.No.2/2

there are no connecting drains to primary or secondary drains (Rajakaluve). Also no construction activity was found at the said Sy.No.2/2. "

3. It is humbly submitted that the report by the Zonal Commissioner dated 18.09.2024, mentions that a joint inspection was done on 12.07.2024 at the behest of the Zonal Commissioner. However, there was no notice of the inspection served upon the Petitioner, the alleged inspection has been conducted in the Petitioner's absence, without any prior intimation or notice. The report also does not mention in whose presence the joint inspection was conducted and if there were any witnesses to the same.

4. The Zonal Commissioner in the aforesaid report also relies on the Tahsildar's report dated 17.09.2024 and alleges that even as per the Tahsildar's report, there is no encroachment on any water body. This statement is false, misleading and wholly erroneous. A copy of the Zonal Commissioner's report is attached herewith as **Annexure A.**

5. The Petitioner has obtained a certified copy of the report dated 17.09.2024 has been prepared by the Tahsildar, (Bangalore East Taluk) bearing No. N.C.R/C.R./01/2020-21 which explicitly states in Para No. 2 and 3 of the report that there is an encroachment of Government land in Sy No. 2/2 of Katte to the extent of 0- 10 guntas, Bandidaari (cart track) to the extent of 0-02 guntas and Saravina Bagge (water body) to the extent of 0-13 guntas. The report also goes on to mention that there is an encroachment of Saravina Bagge (water body) to an extent of 0-02 in Sy no. in Sy no. 7/1B, an extent of 0-02 guntas in Sy no. 7/1A1A2 and an extent of 0-01 guntas in Sy No. 7/1A1A3. A copy of the said report is attached here with as **Annexure B** and the official translation of the same is attached herewith as **Annexure B1.**

6. The Zonal Commissioner (East) in their report dated 18.09.2024 has deliberately misinterpreted and suppressed the Tahsildar's unambiguous observations on encroachment of water body by the Respondent Nos. 1-5. The report filed by the Zonal Commissioner is deliberately inconsistent with the report filed by the Tahsildar (Bangalore East Taluk).

7. Given the above, it is evident that the Zonal Commissioner has filed a report with incorrect observations in an attempt to deceive this Hon'ble Tribunal. It leaves the Petitioner with no choice but to infer that the Zonal Commissioner is acting in collusion with the Respondent Nos. 1-5. Such actions undermine the integrity and the effort of this Hon'ble Tribunal to meet the ends of justice and is a clear attempt to falsify the truth.

8. The Petitioner respectfully requests for the above submissions to be taken on record, and the report dated 18.09.2024 be rejected, in the interests of equity and justice.

DATE: 22.11.2024

PLACE: Chennai

ADVOCATE FOR THE PETITIONER

ANNEXURE A

BRUHAT BANGALURU MAHANAGARA PALIKE

Office of the Zonal Commissioner, East Zone, 10th Floor, Public Utility Building, MG Road, Bangalore-560001

No.ZC/EAST/PR/729/2024-25

Date:18-09-2024

REPORT

Original Application No.165/2024(SZ)

Shri A. Shivakumar
vs
Shri Vijayasekar Thangaiah, Bruhat Bengaluru Mahanagara Palike, Bangalore Development Authority and others.
Filed before Hon'ble National Green Tribunal (Southern Zone) Chennai.

With reference to OA.No.165/2024, Shri A. Sivakumar Vs. Vijayshekhar Thangaiah, Bruhat Bengaluru Mahanagara Palike, Bangalore Development Authority and others, Hon'ble National Green Tribunal (Southern Zone) Chennai Bench on 16-05-2024, in its daily orders instructed BBMP to report and furnish documents on building plan permission and construction of building on drain encroachment and to stop the ongoing construction, if any.

Assistant Legal Officer, BBMP instructed this office to send a report along with necessary information and documents related to the case.

In this regard, report was obtained from Executive Engineer (Storm Water Drain, East), Executive Engineer (Sir.C.V.Raman Nagar), Assistant Revenue Officer (Sir.C.V.Raman Nagar), Assistant Engineer (Ward-58) and Assistant Director (Town Planning, East). Further, Assistant Director (Town Planning, East) was instructed to furnish the report on building permission issued to Sy. No. 2/2.

<u>Report of Assistant Director, Town Planning, East:</u>

Information is sought regarding the approval of building plan for carrying out the building construction work at P.I.D. No.: 82-82-21, 80ft Road, Michael Palya Indiranagar, Bangalore.

No plan sanction has been issued for the said property by the Town Planning Office of East Zone as verified from office records. However, Joint Director of Town Planning, North has approved the Plan: BBMP/Add.Dir/Jdr/0065/2011-12, issued on 17-04-2013 (Annexure-1).

Joint Inspection Report:

As per the direction of the Hon'ble Zonal Commissioner, East Zone, BBMP on 12-07-2024, the officials of Town Planning, C.V. Raman Nagar Revenue sub division, Storm Water Drain, East Zone and C.V. Raman Nagar Engineering Division of BBMP have inspected the land at Sy. No.2/2 and submitted their report as follows:

> *"During joint inspection, done on 12-07-2024 at Sy. No.2/2, vacant land was found. No drain or pond were physically found to be present at the said Sy. No.2/2. There is no record of drain or pond in the revised master plan i.e BDA RMP-2015, which is in force at present. In the vicinity of the said Sy.No.2/2 there are no connecting drains to primary or secondary drains (Rajakaluve). Also no construction activity was found at the said Sy.No.2/2".*

As instructed in daily orders of O.A.No: 165 of 2024(SZ), Executive Engineer (Storm Water Drain, East), Executive Engineer(Sir.C.V.Raman Nagar), Assistant Revenue Officer(Sir.C.V.Raman Nagar), Assistant Engineer (Ward-58) and the Assistant Engineer (Storm Water Drain, East) and the Assistant Director of Town Planning (East), conducted a joint inspection on 12-07-2024 and verified that, there is no building construction going on in Sy.No. 2/2. Further, no pond or drains were found to be physically present in the site.

The Revised Master Plan 2015 approved by Bangalore Development Authority does not record / show any nala or drain in the said land.

Report obtained from Revenue Department:

Further, letter has been sent to Deputy Commissioner, Bangalore Urban District Govt. of Karnataka on 12-08-2024 to verify and furnish details regarding presence of drains / nala in the revenue records of the said property in order to take necessary action.

In reply Tahsildar, Bangalore East Taluk, has sent a copy of report addressed to the Deputy Commissioner, Bangalore Urban District Govt. of Karnataka dated:17-09-2024 stating that

1. As per the orders of the Deputy Commissioner vide order No. B.Dis.ALN:SR: 4448, Dated 03-04-1970 for reserving 0-13 Guntas of Kharab land as per re-classification of documents, totally to the extent of 0-13 guntas of kharab land, in the land bearing Sy No.2/2 were found to be occupied by tenants.

2. As per Hissa Survey tippani 0-02 Guntas of land in the land bearing Sy no.7/1B, and another 0-02 Guntas of land in the land bearing Sy No.7/1A1A2, and 0-01 Guntas of land in the land bearing Sy.No. 7/1A1A3, and Totally to the extent of 0-05 Guntas of Karab Land were found to be occupied by the tenants.

3. As mentioned in the City Survey documents viz. Hissa Survey note and Pucca registers maintained by the City Survey Department, the land bearing Sy No.2/2, Survey register/book page No. 38 & 39 and As per re-survey No.7/1B, 1A1A2 and 1A1A3 Hissa Survey tippani register page No.40,42,43, and as per Deputy commissioner's order vide reference No. B.Dis LND (3)62/75-76 Dated:26-12-75 kharab land has been sanctioned and as per A.L.N/25/78-79, the kharab land has been recorded in NA kharab. These documents can be further verified from competent authority and action taken.

I am herewith submitting this report for consideration and necessary orders by the Hon'ble Tribunal.

Zonal Commissioner(East)
Bruhat Bengaluru Mahanagara Palike

Copy to,
1.Hon'ble Chief Commissioner, BBMP, for kind information.
2.Head of Legal Cell, BBMP to seek time to report in this case.
3.Office copy.

Enclosed:-
Copy of the report & Survey Sketch of Tahsildar, Bangalore East taluk, KR puram dated:17-09-2024.

ANNEXURE B

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು, ಕೆ.ಜಿ.ರಸ್ತೆ, ಬೆಂಗಳೂರು

ನಂ:ಎಲ್‌ಎನ್‌ಡಿ(ಇ)/ಸಿಆರ್:87/2024-25 ದಿನಾಂಕ:17.09.2024.

ರವರಿಗೆ:

ವಲಯ ಆಯುಕ್ತರು (ಪೂರ್ವ),
ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ, ಚೆನ್ನೈ ನ್ಯಾಯಾಧೀಕರಣ ಓ.ಎ.ಸಂ.165/2024 ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸ.ನಂ.2/2, 7/1ಎ1a1a3, ಸ.ನಂ.7/1ಎ3 ಮತ್ತು 7/1ಬಿ ಬಿನ್ನಮಂಗಲ ಮನವರ್ತಕಾವಲ್ ಸ್ವತ್ತಿನಲ್ಲಿ ಕೊಳ/ನಾಲಾ/ಕಾಲುವೆ ಇರುವ ಬಗ್ಗೆ ಮಾಹಿತಿ ನೀಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂ: ವ.ಆ(ಪೂ)ಪಿ.ಆರ್:729/2024-25, ದಿನಾಂಕ:04.09.2024.
2.ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಎನ್.ಸಿ.ಆರ್/ಸಿಆರ್:01/2020-21, ದಿನಾಂಕ:17.09.2024

.--*

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ (1) ರ ಪತ್ರದಲ್ಲಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ, ಚೆನ್ನೈ ನ್ಯಾಯಾಧೀಕರಣ ಓ.ಎ.ಸಂ.165/2024 ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸ.ನಂ.2/2, 7/1ಎ1a1a3, ಸ.ನಂ.7/1ಎ3 ಮತ್ತು 7/1ಬಿ ಬಿನ್ನಮಂಗಲ ಮನವರ್ತಕಾವಲ್ ಸ್ವತ್ತಿನಲ್ಲಿ ಕೊಳ/ನಾಲಾ/ಕಾಲುವೆ ಇರುವ ಬಗ್ಗೆ ಕಂದಾಯ ಇಲಾಖೆಯ ದಾಖಲಾತಿಗಳಲ್ಲಿ ಪರಿಶೀಲಿಸಿ (ದಿನಾಂಕ:19.08.2024 ರಂದು ಮುಂದಿನ ವಿಚಾರಣೆ ಇರುವುದರಿಂದ) ಈ ಬಗ್ಗೆ ಸಂಪೂರ್ಣ ಮಾಹಿತಿಯನ್ನು ತುರ್ತಾಗಿ ನೀಡಲು ಕೋರಲಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ಉಲ್ಲೇಖ (2) ರಂತೆ ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರಿಂದವರದಿ ಪಡೆಯಲಾಗಿದ್ದು, ಸದರಿ ವರದಿಯಲ್ಲಿ ಸ.ನಂ.2/2, 7/1ಎ1a1a3, ಸ.ನಂ.7/1ಎ3 ಮತ್ತು 7/1ಬಿ ಬಿನ್ನಮಂಗಲ ಮನವರ್ತಕಾವಲ್ ಸ್ವತ್ತಿನಲ್ಲಿ ಕೊಳ/ನಾಲಾ/ಕಾಲುವೆ ಇರುವ ಬಗ್ಗೆ ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕ ರವರ ಜ್ಞಾಪನ ಪತ್ರ ಸಂಖ್ಯೆ: ಭೂ.ಸ.ನಿ(ಪೋಡಿ)ಇತರೆ.662/24-25, ದಿನಾಂಕ: 14/08/2024 ರನ್ವಯ ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರು ಸರ್ವೆ ಮಾಡಿ ಈ ಕೆಳಕಂಡಂತೆ ನಕ್ಷೆ ತಯಾರಿಸಿ ವರದಿ ನೀಡಿರುತ್ತಾರೆ.

1) ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರ್ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಎನ್‌ಸಿಆರ್/ಸಿ.ಆರ್/01/2020-21. ಎಲ್‌ಎನ್‌ಡಿ(ಕೆಆರ್.ಪಿ)ಸಿಆರ್/30/23-24 ಮತ್ತು ಎಲ್‌ಎನ್‌ಡಿ(ವ)ಸಿಆರ್/41/24-25, ದಿ:05-08-24 ರ ಮೇರೆಗೆ ಹಾಗೂ ಮಾನ್ಯ ಭೂ.ಸ.ನಿ.ರವರ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ/ಭೂಸನಿ(ಪೋ)ಇತರೆ/158/24-25 ರ ಮೇರೆಗೆ ಜ್ಞಾಪನ ನೀಡಿದಂತೆ ಪರಿಶೀಲಿಸಲಾಗಿ ಸದರಿ ಗ್ರಾಮವು ನಗರ ಮಾಪನ ವ್ಯಾಪಿಗೆ ಅಧಿಸೂಚನೆಯಾಗಿರುವುದರಿಂದ ಭೂಸನಿ(ಪೋಡಿ) ಇತರೆ/662/24-25 ದಿ:14-08-2024 ರಂದು ಭೂ.ಸ.ನಿ.ನಗರ ಮಾಪನ ತಂಡ-2 ಕ್ಕೆ ನಗರ ಮಾಪನ ವ್ಯಾಪ್ತಿಗೆ ಸೇರಿರುವುದರಿಂದ ತಮ್ಮ ಹಂತದಲ್ಲಿಯೇ ಕಾರ್ಯ ನಿರ್ವಹಿಸಿ ವರದಿ ಸಲ್ಲಿಸಲು ಪತ್ರ ಬರೆದಂತೆ ಭೂ.ಸ.ನಿ.ನಗರ ಮಾಪನ ತಂಡ-2 ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಭೂ.ಸ.ನಮಾ(2)ತಾಂ.ಇ:40/24-25 ದಿ:05-09-2024 ರ ಪ್ರಕಾರ ಭೂ.ಸ.ನಿ ಕೆ.ಆರ್.ಪುರ ರವರಿಗೆ ತಮ್ಮ ಹಂತದಲ್ಲಿಯೇ ವರದಿ ನೀಡಲು ಮರು ಪತ್ರ ಬರೆದಿದ್ದು ಮತ್ತು ಭೂ.ಸ.ನಿ.ನಗರ ಮಾಪನ ತಂಡ-2 ಭೂ.ಸ.ನಮಾ(2)ಕಾಂ.ಇ:40/24-25, ದಿ:12-09-24 ನಗರ ಮಾಪನ ಕಛೇರಿಯಲ್ಲಿ ಸ.ನಂ.2/2, 7/1ಎ1ಎ2, 7/1ಎ1ಎ3, 7/1ಬಿ ಸಂಭಂದಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ದೃಢೀಕರಿಸಿರುವಂತೆ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ: ಭೂಸನಿ(ಪೋಡಿ) ಇತರೆ/662,794/24-25 ದಿ:09-09-2024 ರಂತೆ ನಕ್ಷೆ ಮತ್ತು ವರದಿ ತಯಾರಿಸಿದೆ.

18/09/2024

.......2

2) ಡೆಪ್ಯೂಟಿ ಕಮೀಷನರ್‌ರವರ ಹಕ್ಕುಂ B.Dis.AL.N:SR: 4448, Dated:03-04-1970 ರ ಮೇರೆಗೆ ಖರಾಬು ಕಾಯ್ದಿರಿಸಿ ಅದೇಶವಾದಂತೆ ರೀ.ಸ.ನಂ.2/2 ರ ಬಾಬ್ತು 2ನೇ ರೀಕ್ಲಾಸಿಪೀಕೇಷನ್ ದಾಖಲೆಗಳಂತೆ ಕಟ್ಟೆ ಬಗ್ಗೆ 0-10 ಗುಂಟೆ, ಬಂಡಿದಾರಿ ಬಗ್ಗೆ 0-02 ಗುಂಟೆ, ಸರವುವಿನ ಬಗ್ಗೆ 0-01 ಗುಂಟೆ ಒಟ್ಟು 0-13 ಗುಂಟೆ ಖರಾಬಿದ್ದು ಹಾಲಿ ವಾಸ್ತವ ಸ್ಥಿತಿಯಂತೆ ಸ.ನಂ.2/2 ರ ಹಿಡುವಳಿದಾರರಿಂದ ಒತ್ತುವರಿಯಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

3) ಹಿಸ್ಸಾ ಸರ್ವೆ ಟಿಪ್ಪಣಿಯಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಸ.ನಂ.7/1ಬಿ ರಲ್ಲಿ ಸರವುವಿನ ಬಗ್ಗೆ 0-02 ಗುಂಟೆ, ಸ.ನಂ: 7/1ಎ1ಎ2 ರಲ್ಲಿ ಸರವುವಿನ ಬಗ್ಗೆ 0-02 ಗುಂಟೆ, ಸ.ನಂ7/1ಎ1ಎ3 ರಲ್ಲಿ ಸರವುವಿನ ಬಗ್ಗೆ 0-01 ಗುಂಟೆ, ಅಂತೂ 0-05 ಗುಂಟೆ ಖರಾಬಿದ್ದು ಹಾಲಿ ವಾಸ್ತವ ಸ್ಥಿತಿಯಂತೆ ಸ.ನಂ.7/1ಬಿ, ಸ.ನಂ.7/1ಎ1ಎ2 ಮತ್ತು ಸ.ನಂ.7/1ಎ1ಎ3 ರ ಹಿಡುವಳಿದಾರರಿಂದ ಒತ್ತುವರಿಯಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

4) ನಗರ ಮಾಪನ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿದ ಸರ್ವೆ ದಾಖಲೆಗಳಾದ ಹಿಸ್ಸಾ ಸರ್ವೆ ಟಿಪ್ಪಣಿ ಹಾಗೂ ಪಕ್ಕಾ ಪುಸ್ತಕದಲ್ಲಿ ಸ.ನಂ.2/2 ರ ಹಿಸ್ಸಾ ಸರ್ವೆ ಪುಸ್ತಕದ ಪುಟ ಸಂಖ್ಯೆ: 38 & 39 ರಲ್ಲಿ ನಮೂದಿಸಿರವಂತೆ ಮತ್ತು ರೀ.ಸ.ನಂ.7/1ಬಿ, 1ಎ1ಎ2 & 1ಎ1ಎ3 ಹಿಸ್ಸಾ ಸರ್ವೆ ಟಿಪ್ಪಣೆ ಪುಟ ಸಂಖ್ಯೆ: 40,42,43 ರಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಡೆಪ್ಯೂಟಿ ಕಮೀಷನರ್‌ರವರ ಹಕ್ಕುಂ ನಂ. B.Dis LND(3)62/75-76 Dated:26-12-75 ರ ಮೇರೆಗೆ ಪೂರಾ ಖರಾಬು ಮಂಜೂರಾಗಿ, ಎ.ಎಲ್.ಎನ್/25/78-79 ರ ಮೇರೆಗೆ ವಿಸ್ತೀರ್ಣವನ್ನು ಎನ್.ಎ ಖರಾಬಿನಲ್ಲಿ ದಾಖಲಿಸಿರುತ್ತದೆ ಎಂದು ದಾಖಲಿಸಿದ್ದು ಸದರಿ ಆದೇಶಗಳನ್ನು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಪಡೆದು ಮುಂದಿನ ಕ್ರಮವಹಿಸಬಹುದಾಗಿರುತ್ತದೆಂದು ನಕ್ಷೆಯೊಂದಿಗೆ ವರದಿ ಮಾಡಿರುತ್ತಾರೆ.

ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ. ಚೆನ್ನೈ ನ್ಯಾಯಾಧಿಕರಣ ಓ.ಎ.ಸಂಖ್ಯೆ 165/2024 ಪ್ರಕರಣದಲ್ಲಿ ದಿನಾಂಕ:16.05.2024 ರಂದು ಹೊರಡಿಸಲಾದ ದೈನಂದಿನ ಆದೇಶದಲ್ಲಿ ಸ.ನಂ.2/2, 7/1ಎ1ಎ2, 7/1ಎ1ಎ3, 7/1ಬಿ ಬಿನ್ನಮಂಗಲ ಮನವರ್ತಕಾವಲ್ ಸ್ವತ್ತಿನಲ್ಲಿ ನಕ್ಷೆ ಮಂಜೂರಾತಿ ಪಡೆಯದೇ ಅನಧಿಕೃತವಾಗಿ ಕೊಳ/ನಾಲ/ಕಾಲುವೆ/ರಾಜಕಾಲುವೆ ಒತ್ತುವರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ವಾಸ್ತವಾಂಶವನ್ನು ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ನೀಡಿರುವ ವರದಿ ಹಾಗೂ ನಕ್ಷೆಯೊಂದಿಗೆ ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಆದ್ದರಿಂದ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ, ಚೆನ್ನೈ ನ್ಯಾಯಾಧೀಕರಣ ಓ.ಎ.ಸಂ.165/2024 ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸ.ನಂ.2/2, 7/1ಎ1ಎ2, 7/1ಎ1ಎ3, 7/1ಬಿ ಬಿನ್ನಮಂಗಲ ಮನವರ್ತಕಾವಲ್ ಸ್ವತ್ತಿನಲ್ಲಿ ನಕ್ಷೆ ಮಂಜೂರಾತಿ ಪಡೆಯದೇ ಅನಧಿಕೃತವಾಗಿ ಕೊಳ/ನಾಲಾ/ಕಾಲುವೆ/ರಾಜಕಾಲುವೆ ಒತ್ತುವರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರು ಸಲ್ಲಿಸಿರುವ ವರದಿ ಹಾಗೂ ದಾಖಲೆಗಳನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ಕಂದಾಯ ಇಲಾಖೆ
ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಹಶೀಲ್ದಾರ್ ರವರ ಕಾರ್ಯಾಲಯ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೃಷ್ಣರಾಜಪುರ.

ನಂ: ಎನ್.ಸಿಆರ್/ಸಿಆರ್.01/2020-21

ದಿನಾಂಕ: 17/09/2024

ರವರಿಗೆ,
ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ ಹೋಬಳಿ, ಬಿನ್ನಮಂಗಲ ಮನವರ್ತೆ ಕಾವಲ್ ಸ.ನಂ: 2/2, 7/1ಎ, 7/1ಎ3, 7/1ಬಿ ರ ಜಮೀನುಗಳಲ್ಲಿ ಕೊಳ/ನಾಲಾ/ಕಾಲುವೆ ಇರುವ ಬಗ್ಗೆ ಮಾಹಿತಿ ನೀಡಲು ಕೋರಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:
1. ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ, ಚೆನ್ನೈ ನ್ಯಾಯಾಧಿಕರಣ ಓ.ಎ.ಸಂಖ್ಯೆ 165/2024 ಮಧ್ಯಂತರ ಆದೇಶದ ದಿನಾಂಕ : 16/05/2024.
2. ತಮ್ಮ ಪತ್ರದ ಸಂಖ್ಯೆ : ಎಲ್ಎನ್‌ಡಿ(ಇ)ಸಿಆರ್87/24-25 ದಿನಾಂಕ : 12/08/2024.
3. ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಭೂ.ಸ.ನಿ(ಪೋಡಿ)ಇತರೆ.662, 794/24-25, ದಿನಾಂಕ: 17/09/2024.

****

ಶ್ರೀ ಎ.ಶಿವಕುಮಾರ್ ವಿರುದ್ಧ ಶ್ರೀ ವಿಜಶೇಖರ್ ಸಂಗಯ್ಯ, ಬಿಬಿಎಂಪಿ, ಬಿಡಿಎ ಹಾಗೂ ಇತರರು ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಕಂಡಿಕೆವಾರು ಉತ್ತರ ಅಗತ್ಯ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಲು ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ, ಚೆನ್ನೈ ನ್ಯಾಯಾಧಿಕರಣ ಓ.ಎ.ಸಂಖ್ಯೆ 165/2024 ಪ್ರಕರಣದಲ್ಲಿ ದಿನಾಂಕ:16.05.2024 ರಂದು ಆದೇಶವನ್ನು ಹೊರಡಿಸಲಾದ ದೈನಂದಿನ ಆದೇಶದಲ್ಲಿ ಸರ್ವೆ ನಂ. 2/2. 7/1A3 and 7/1B, ಬಿನ್ನಮಂಗಲ ಮನವರ್ತೆಕಾವಲ್ ಸ್ವತ್ತಿನಲ್ಲಿ ನಕ್ಷೆ ಮಂಜೂರಾತಿ ಪಡೆಯದೇ ಅನಧಿಕೃತವಾಗಿ ಕೊಳ/ನಾಲ/ಕಾಲುವೆ/ರಾಜಕಾಲುವೆ ಒತ್ತುವರಿ ಮಾಡಿ ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸುತ್ತಿದ್ದಲ್ಲಿ ಸದರಿ ಕಾಮಗಾರಿಯನ್ನು ನಿಲ್ಲಿಸಲು ಹಾಗೂ ಸೂಕ್ತ ಕ್ರಮ ಜರುಗಿಸಲು ಪಾಲಿಕೆಗೆ ಸೂಚಿಸಿ ಪ್ರಕರಣದ ವಿಚಾರಣೆಯನ್ನು ಮುಂದೂಡಿರುತ್ತದೆ.

ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ, ಚೆನ್ನೈ ನ್ಯಾಯಾಧಿಕರಣಕ್ಕೆ ಸದರಿ ವಿಷಯವಾಗಿ ಕೂಡಲೇ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಬೇಕಾಗಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಸರ್ವೆ ನಂ.2/2, 7/1ಎ, 7/1ಎ3 ಮತ್ತು 7/1ಬಿ, ಬಿನ್ನಮಂಗಲ ಮನವರ್ತೆಕಾವಲ್ ಸ್ವತ್ತಿನಲ್ಲಿ ಯಾವುದೇ ತರಹದ ಕೊಳ/ನಾಲಾ/ಕಾಲುವೆ ಇರುವ ಬಗ್ಗೆ ಕಂದಾಯ ಇಲಾಖೆಯ ದಾಖಲಾತಿಗಳಲ್ಲಿ ಪರಿಶೀಲಿಸಿ, ಈ ಬಗ್ಗೆ ಸಂಪೂರ್ಣ ಮಾಹಿತಿಯನ್ನು ತುರ್ತಾಗಿ ನೀಡಲು ಉಲ್ಲೇಖ (2) ರ ಪತ್ರದಲ್ಲಿ ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ಪರಿಶೀಲಿಸಲಾಗಿ, ಉಲ್ಲೇಖ (3) ರನ್ವಯ ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕ ರವರ ಜ್ಞಾಪನ ಪತ್ರ ಸಂಖ್ಯೆ: ಭೂ.ಸ.ನಿ(ಪೋಡಿ)ಇತರೆ.662/24-25, ದಿನಾಂಕ: 14/08/2024 ರನ್ವಯ ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರು ಸರ್ವೆ ಮಾಡಿ ನಕ್ಷೆ ತಯಾರಿಸಿರುವಂತೆ

1) ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರ್ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಎನ್‌ಸಿಆರ್/ಸಿ.ಆರ್/01/2020-21. ಎಲ್ಎನ್‌ಡಿ(ಕೆಆರ್.ಪಿ)ಸಿಆರ್/30/23-24 ಮತ್ತು ಎಲ್ಎನ್‌ಡಿ(ವ)ಸಿಆರ್/41/24-25, ದಿ:05-08-24 ರ ಮೇರೆಗೆ ಹಾಗೂ ಮಾನ್ಯ ಭೂ.ಸ.ನಿ.ರವರ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ/ಭೂಸನಿ(ಪೋ)ಇತರೆ/158/24-25 ರ ಮೇರೆಗೆ ಜ್ಞಾಪನ ನೀಡಿದಂತೆ ಪರಿಶೀಲಿಸಲಾಗಿ ಸದರಿ ಗ್ರಾಮವು ನಗರ ಮಾಪನ ವ್ಯಾಪ್ತಿಗೆ ಅಧಿಸೂಚನೆಯಾಗಿರುವುದರಿಂದ ಭೂಸನಿ(ಪೋಡಿ) ಇತರೆ/662/24-25 ದಿ:14-08-2024 ರಂದು ಭೂ.ಸ.ನಿ.ನಗರ ಮಾಪನ ತಂಡ-2 ಕ್ಕೆ ನಗರ ಮಾಪನ ವ್ಯಾಪ್ತಿಗೆ ಸೇರಿರುವುದರಿಂದ ತಮ್ಮ ಹಂತದಲ್ಲಿಯೇ ಕಾರ್ಯ ನಿರ್ವಹಿಸಿ ವರದಿ ಸಲ್ಲಿಸಲು ಪತ್ರ ಬರೆದಂತೆ ಭೂ.ಸ.ನಿ.ನಗರ ಮಾಪನ ತಂಡ-2 ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಭೂ.ಸ.ನಮಾ(2)ತಾಂ.ಇ:40/24-25 ದಿ:05-09-2024 ರ ಪ್ರಕಾರ ಭೂ.ಸ.ನಿ ಕೆ.ಆರ್.ಪುರ ರವರಿಗೆ ತಮ್ಮ ಹಂತದಲ್ಲಿಯೇ ವರದಿ ನೀಡಲು ಮರು ಪತ್ರ ಬರೆದಿದ್ದು ಮತ್ತು ಭೂ.ಸ.ನಿ.ನಗರ ಮಾಪನ ತಂಡ-2 ಭೂ.ಸ.ನಮಾ(2)ಕಾಂ.ಇ:40/24-25, ದಿ:12-09-24 ನಗರ ಮಾಪನ ಕಛೇರಿಯಲ್ಲಿ ಸ.ನಂ.2/2, 7/1ಎ1ಎ2, 7/1ಎ1ಎ3, 7/1ಬಿ ಸಂಭಂದಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು

ದೃಢೀಕರಿಸಿ ಈ ಕಛೇರಿಗೆ ಕಳುಹಿಸಿ ಕೊಟ್ಟಂತೆ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ: ಭೂಸನಿ(ಪೋಡಿ) ಇತರೆ/662,794/24-25 ದಿ:09-09-2024 ರಂತೆ ನಕ್ಷೆ ಮತ್ತು ವರದಿ ತಯಾರಿಸಿದೆ.

2) ಡೆಪ್ಯೂಟಿ ಕಮೀಷನರ್‌ರವರ ಹಕ್ಕುಂ B.Dis.AL.N:SR: 4448, Dated:03-04-1970 ರ ಮೇರೆಗೆ ಖರಾಬು ಕಾಯ್ದಿರಿಸಿ ಅದೇಶವಾದಂತೆ ರೀ.ಸ.ನಂ.2/2 ರ ಬಾಬ್ತು 2ನೇ ರೀಕ್ಲಾಸಿಪೀಕೇಷನ್ ದಾಖಲೆಗಳಂತೆ ಕಟ್ಟೆ ಬಗ್ಗೆ 0-10 ಗುಂಟೆ, ಬಂಡಿದಾರಿ ಬಗ್ಗೆ 0-02 ಗುಂಟೆ, ಸರವುವಿನ ಬಗ್ಗೆ 0-01 ಗುಂಟೆ ಒಟ್ಟು 0-13 ಗುಂಟೆ ಖರಾಬಿದ್ದು ಹಾಲಿ ವಾಸ್ತವ ಸ್ಥಿತಿಯಂತೆ ಸ.ನಂ.2/2 ರ ಹಿಡುವಳಿದಾರರಿಂದ ಒತ್ತುವರಿಯಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

3) ಹಿಸ್ಸಾ ಸರ್ವೆ ಟಿಪ್ಪಣಿಯಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಸ.ನಂ.7/1ಬಿ ರಲ್ಲಿ ಸರವುವಿನ ಬಗ್ಗೆ 0-02 ಗುಂಟೆ, ಸ.ನಂ: 7/1ಎ1ಎ2 ರಲ್ಲಿ ಸರವುವಿನ ಬಗ್ಗೆ 0-02 ಗುಂಟೆ, ಸ.ನಂ7/1ಎ1ಎ3 ರಲ್ಲಿ ಸರವುವಿನ ಬಗ್ಗೆ 0-01 ಗುಂಟೆ, ಅಂತೂ 0-05 ಗುಂಟೆ ಖರಾಬಿದ್ದು ಹಾಲಿ ವಾಸ್ತವ ಸ್ಥಿತಿಯಂತೆ ಸ.ನಂ.7/1ಬಿ, ಸ.ನಂ7/1ಎ1ಎ2 ಮತ್ತು ಸ.ನಂ7/1ಎ1ಎ3 ರ ಹಿಡುವಳಿದಾರರಿಂದ ಒತ್ತುವರಿಯಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

4) ನಗರ ಮಾಪನ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿದ ಸರ್ವೆ ದಾಖಲೆಗಳಾದ ಹಿಸ್ಸಾ ಸರ್ವೆ ಟಿಪ್ಪಣಿ ಹಾಗೂ ಪಕ್ಕಾ ಪುಸ್ತಕದಲ್ಲಿ ಸ.ನಂ.2/2 ರ ಹಿಸ್ಸಾ ಸರ್ವೆ ಪುಸ್ತಕದ ಪುಟ ಸಂಖ್ಯೆ: 38 & 39 ರಲ್ಲಿ ನಮೂದಿಸಿರವಂತೆ ಮತ್ತು ರೀ.ಸ.ನಂ.7/1ಬಿ, 1ಎ1ಎ2 & 1ಎ1ಎ3 ಹಿಸ್ಸಾ ಸರ್ವೆ ಟಿಪ್ಪಣೆ ಪುಟ ಸಂಖ್ಯೆ: 40,42,43 ರಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಡೆಪ್ಯೂಟಿ ಕಮೀಷನರ್‌ರವರ ಹಕ್ಕುಂ ನಂ. B.Dis LND(3)62/75-76 Dated:26-12-75 ರ ಮೇರೆಗೆ ಪೂರಾ ಖರಾಬು ಮಂಜೂರಾಗಿ, ಎ.ಎಲ್.ಎನ್/25/78-79 ರ ಮೇರೆಗೆ ವಿಸ್ತೀರ್ಣವನ್ನು ಎನ್.ಎ ಖರಾಬಿನಲ್ಲಿ ದಾಖಲಿಸಿರುತ್ತದೆ ಎಂದು ದಾಖಲಿಸಿದ್ದು ಸದರಿ ಆದೇಶಗಳನ್ನು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಪಡೆದು ಮುಂದಿನ ಕ್ರಮವಹಿಸಬಹುದಾಗಿರುತ್ತದೆಂದು ನಕ್ಷೆಯೊಂದಿಗೆ ವರದಿ ಮಾಡಿರುತ್ತಾರೆ.

ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ. ಚೆನ್ನೈ ನ್ಯಾಯಾಧಿಕರಣ ಓ.ಎ.ಸಂಖ್ಯೆ 165/2024 ಪ್ರಕರಣದಲ್ಲಿ ದಿನಾಂಕ:16.05.2024 ರಂದು ಹೊರಡಿಸಲಾದ ದೈನಂದಿನ ಆದೇಶದಲ್ಲಿ ಸ.ನಂ.2/2, 7/1ಎ1ಎ2, 7/1ಎ1ಎ3, 7/1ಬಿ ಬಿನ್ನಮಂಗಲ ಮನವರ್ತಕಾವಲ್ ಸ್ವತ್ತಿನಲ್ಲಿ ನಕ್ಷೆ ಮಂಜೂರಾತಿ ಪಡೆಯದೇ ಅನಧಿಕೃತವಾಗಿ ಕೊಳ/ನಾಲ/ಕಾಲುವೆ/ರಾಜಕಾಲುವೆ ಒತ್ತುವರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಾಸ್ತವಾಂಶವನ್ನು ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು ನೀಡಿರುವ ವರದಿ ಹಾಗೂ ನಕ್ಷೆಯನ್ನು ಲಭ್ಯ ದಾಖಲೆಗಳೊಂದಿಗೆ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

"ನಕಲು ಪ್ರತಿ"

ತಮ್ಮ ನಂಬುಗೆಯ,

ತಹಶೀಲ್ದಾರ್,
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,
ಕೆ.ಆರ್.ಪುರ.

ತಹಶೀಲ್ದಾರ್
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು
ಕೃಷ್ಣರಾಜಪುರ
19/10/24

ಪ್ರತಿಯನ್ನು:

1) ಮಾನ್ಯ ವಲಯ ಆಯುಕ್ತರು (ಪೂರ್ವ), ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, 10ನೇ ಮಹಡಿ, ಬಿ.ಯು ಕಟ್ಟಡ, ಎಂ.ಜಿ ರಸ್ತೆ, ರೆಸಿಡೆನ್ಸಿ ರಸ್ತೆ ಬೆಂಗಳೂರು-01 ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

2) ಮಾನ್ಯ ವಿಶೇಷ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ ವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ಸಂ.ಭೂ.ಸ.ನಿ/ಪೋಡಿ/ಇತರ/662,794/2024-25

ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರವರ ಕಛೇರಿ
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು. ಕೆ.ಆರ್.ಪುರ.
ಬೆಂಗಳೂರು. ದಿನಾಂಕ:17-09-2024

ತಹಶೀಲ್ದಾರ್,
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು
ಕೆ.ಆರ್.ಪುರಂ

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ ಹೋಬಳಿ, ಬಿನ್ನಮಂಗಲ ಮನವರ್ತೆ ಕಾವಲ್ ಗ್ರಾಮದ ಸ.ನಂ. 2/2, 7/1ಎ1ಎ1ಎ3, 7/1ಎ3, 7/1ಬಿ ರ ಜಮೀನುಗಳಲ್ಲಿ ಕೊಳ/ನಾಲಾ/ಕಾಲುವೆ ಇರುವ ಬಗ್ಗೆ ಮಾಹಿತಿ ನೀಡಲು ಕೋರಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:
1. ತಮ್ಮ ಕಾರ್ಯಾಲಯ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಎಲ್.ಎನ್. ಡಿ.(ವ) ಸಿಆರ್:41/2024-25, ದಿನಾಂಕ:05-08-2024.
2. ಈ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:ಭೂ.ಸ.ನಿ/ಪೋಡಿ/ಜ್ಞಾಪನ/11/19-20, ದಿನಾಂಕ:04-11-2019
3. ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ಕಛೇರಿ ನಗರಮಾಪನ ತಂಡ-2 ಬೆಂಗಳೂರು ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಭೂ.ಸ.ನಿ.ನ.ಮಾ (2) ತಾಂ.ಇ. 40/24-25, ದಿನಾಂಕ:05-09-2024, 12-9-2024

****

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ ಹೋಬಳಿ, ಬಿನ್ನಮಂಗಲ ಮನವರ್ತೆ ಕಾವಲ್ ಗ್ರಾಮದ ಸ.ನಂ.2/2, 7/1ಎ1ಎ1ಎ3, 7/1ಎ3, 7/1ಬಿ ರ ಜಮೀನುಗಳ ಬಗ್ಗೆ ಅಳತೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ(1)ರನ್ವಯ ಕೋರಲಾಗಿರುತ್ತದೆ. ಪರಿಶೀಲಿಸಲಾಗಿ ಉಲ್ಲೇಖ(2) ರಂತೆ ಈ ಕಛೇರಿಯಿಂದ ನಕ್ಷೆಯೊಂದಿಗೆ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ಪ್ರಸ್ತುತ ಬಿನ್ನಮಂಗಲ ಮನವರ್ತೆ ಕಾವಲ್ ಗ್ರಾಮವು ನಗರಮಾಪನ ಕಛೇರಿ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಿದ್ದು ದಾಖಲೆಗಳು ನಗರಮಾಪನ ತಂಡ-2 ಕಛೇರಿಯ ನಿರ್ವಹಣೆಯಲ್ಲಿರುತ್ತದೆ. ಅದ ಕಾರಣ ಉಲ್ಲೇಖ(1)ರ ತಮ್ಮ ಪತ್ರದ ಕೋರಿಕೆಯಂತೆ ಅಳತೆ ಮಾಡಲು ದಿನಾಂಕ:14-08-2024 ರಂದು ನಗರಮಾಪನ ತಂಡ-2ಕ್ಕೆ ಪತ್ರ ಬರೆದಿದ್ದು ಅದರೆ ಉಲ್ಲೇಖ(3)ರ ಪತ್ರ ದಿನಾಂಕ:05-09-2024 ರಂದು ಸದರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈಗಾಗಲೇ ಉಲ್ಲೇಖ(2)ರಂತೆ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು ತಮ್ಮ ಕಛೇರಿ ವತಿಯಿಂದಲೇ ಕ್ರಮವಹಿಸಲು ಸೂಚಿಸಿ, ದಿನಾಂಕ:12-09-2024 ರಂದು ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಕಛೇರಿಯಿಂದ ಸ್ವೀಕೃತವಾಗಿರುವ ದಾಖಲೆಗಳನ್ನು ಆಧರಿಸಿ ಭೂಮಾಪಕರು ಅಳತೆ ಮಾಡಿ ನಕ್ಷೆಯನ್ನು ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ನಕ್ಷೆಯನ್ನು ಹಾಗೂ ಉಲ್ಲೇಖ(3) ರನ್ವಯ ನಗರಮಾಪನ ತಂಡ-2 ಕಛೇರಿಯಿಂದ ಸ್ವೀಕೃತಗೊಂಡ ಸರ್ವೆ ದಾಖಲೆಗಳನ್ನು ಈ ಕೂಡ ಲಗತ್ತಿಟ್ಟು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.

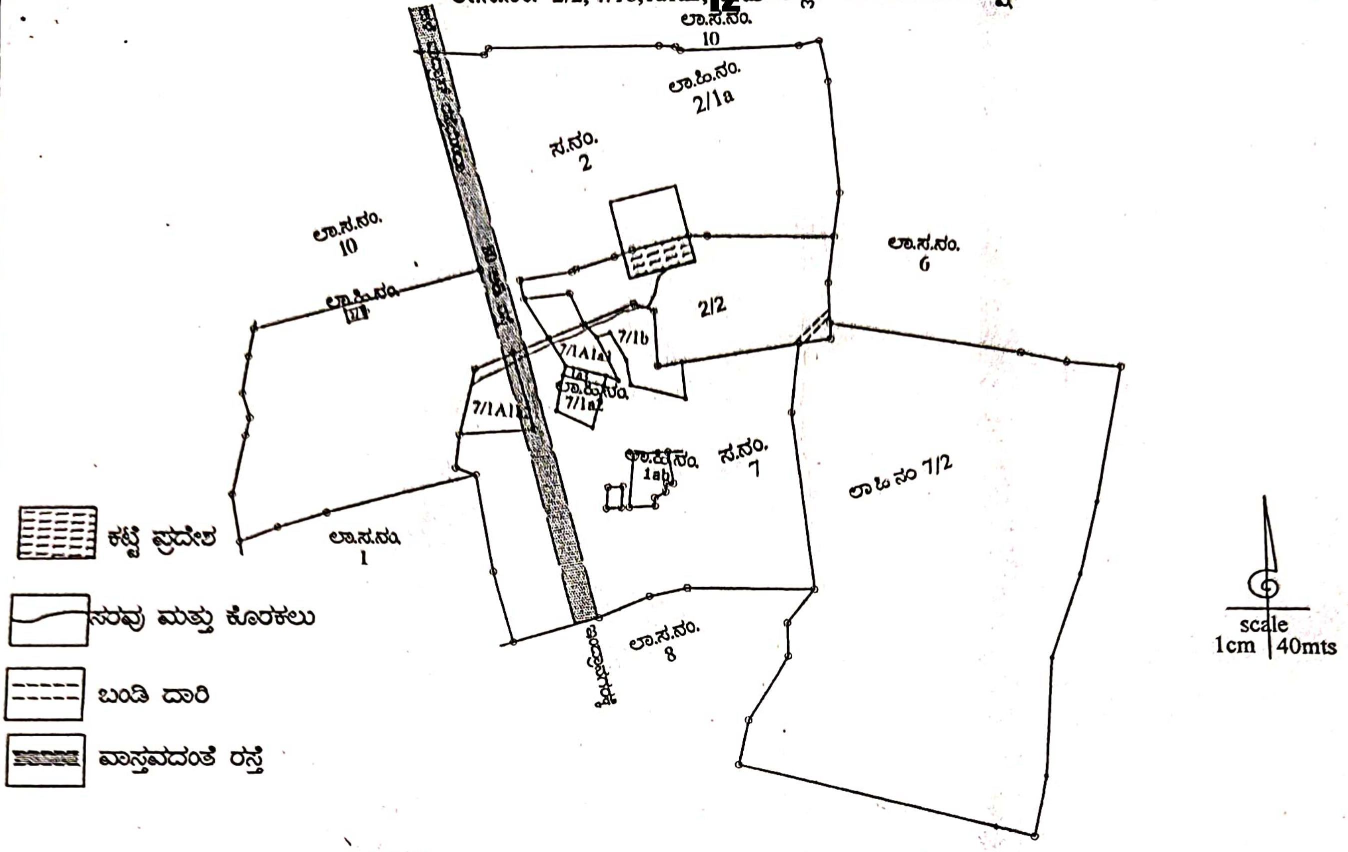
ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು
ಬೆಂಗಳೂರು

17/09/24

ಗ್ರಾಮ:-ಬಿನ್ನಮಂಗಲಮನವರ್ತಿಕಾವಲ ಹೋಬಳಿ:- ಕೃಷ್ಣರಾಜಪುರ ತಾಲ್ಲೂಕು:-ಬೆಂಗಳೂರು ಪೂರ್ವ

ರೀ.ಸ.ನಂ. 2/2, 7/1b,1a1a2, 12a3 ರಲ್ಲಿ ತಯಾರಿಸಿದ ನಕ್ಷೆ.



1. ಮಾನ್ಯ ತಾಲ್ಲೂಕು ತಹಸೀಲ್ದಾರ್‌ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಎನ್‌ಸಿಆರ್/ಸಿ.ಆರ್/01/2020-21, ಎಲ್‌ಎನ್‌ಡಿ(ಕೆಆರ್‌ಪಿ)ಸಿಆರ್/30/23-24 ಮತ್ತು ಎಲ್‌ಎನ್‌ಡಿ(ಪ)ಸಿಆರ್/41/24-25 ದಿ:05-08-24ರ ಮೇರೆಗೆ ಹಾಗೂ ಮಾನ್ಯ ಭೂ.ಸ.ನಿ.ರವರ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ/ಭೂಸನಿ(ಪೋ)ಇತರೆ/158/24-25 ರ ಮೇರಗೆ ಜ್ಞಾಪನ ನೀಡಿದಂತೆ ಪರಿಶೀಲಿಸಲಾಗಿ ಸದರಿ ಗ್ರಾಮವು ನಗರ ಮಾಪನ ವ್ಯಾಪಿಗೆ ಅಧಿಸೂಚನೆಯಾಗಿರುವುದರಿಂದ ಭೂಸನಿ(ಪೋಡಿ)ಇತರೆ/662/24-25 ದಿ:14-08-2024 ರಂದು ಭೂ.ಸ.ನಿ.ನಗರ ಮಾಪನ ತಂಡ-2 ಕ್ಕೆ ನಗರ ಮಾಪನ ವ್ಯಾಪ್ತಿಗೆ ಸೇರಿರುವುದರಿಂದ ತಮ್ಮ ಹಂತದಲ್ಲಿಯೇ ಕಾರ್ಯ ನಿರ್ವಹಿಸಿ ವರದಿ ಸಲ್ಲಿಸಲು ಪತ್ರ ಬರೆದಂತೆ ಭೂ.ಸ.ನಿ.ನಗರ ಮಾಪನ ತಂಡ-2 ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಭೂ.ಸ.ನಮಾ(2)ತಾಂ.ಇ:40/24-25 ದಿ:05-09-2024 ರ ಪ್ರಕಾರ ಭೂ.ಸ.ನಿ ಕೆ.ಆರ್.ಪುರ ರವರಿಗೆ ತಮ್ಮ ಹಂತದಲ್ಲಿಯೇ ವರದಿ ನೀಡಲು ಮರು ಪತ್ರ ಬರೆದಿದ್ದು ಮತ್ತು ಭೂ.ಸ.ನಿ.ನಗರ ಮಾಪನ ತಂಡ-2 ಭೂ.ಸ.ನಮಾ(2)ತಾಂ.ಇ:40/24-25 ದಿ:12-09-24 ನಗರ ಮಾಪನ ಕಛೇರಿಯಲ್ಲಿ ಸ.ನಂ.2/2, 7/1ಎ1ಎ2, 7/1ಎ1ಎ3, 7/1 ಬಿ ಸಂಭಂದಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ದೃಢೀಕರಿಸಿ ಈ ಕಛೇರಿಗೆ ಕಳುಹಿಸಿ ಕೊಟ್ಟಂತೆ ಈ ಕಛೇರಿ ಜ್ಞಾಪನ ಸಂಖ್ಯೆ:ಭೂಸನಿ(ಪೋಡಿ)ಇತರೆ/662,794/24-25 ದಿ:09-09-2024 ರಂತೆ ನಕ್ಷೆ ಮತ್ತು ವರದಿ ತಯಾರಿಸಿದೆ.
2. ಡೆಪ್ಯೂಟಿ ಕಮೀಷನರ್‌ರವರ ಹಕ್ಕುಂ B.Dis ALN:SR:4448 Dated:03-04-1970 ರ ಮೇರೆಗೆ ಖರಾಬು ಕಾಯ್ದಿರಿಸಿ ಆದೇಶವಾದಂತೆ ರೀ.ಸ.ನಂ.2/2 ರ ಬಾಬ್ತು 2ನೇ ರೀಕ್ಲಾಸಿಫಿಕೇಷನ್ ದಾಖಲೆಗಳಂತೆ ಕಟ್ಟೆ ಬಗ್ಗೆ 0-10ಗುಂಟೆ ಬಂಡಿದಾರಿ ಬಗ್ಗೆ 0-02 ಗುಂಟೆ ಸರವುವಿನ ಬಗ್ಗೆ 0-01 ಗುಂಟೆ ಒಟ್ಟು 0-13 ಗುಂಟೆ ಖರಾಬಿದ್ದು ಹಾಲಿ ವಾಸ್ತವ ಸ್ಥಿತಿಯಂತೆ ಸ.ನಂ.2/2 ರ ಹಿಡುವಳಿದಾರರಿಂದ ಒತ್ತುವರಿಯಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.
3. ಹಿಸ್ಸಾ ಸರ್ವೆ ಟಿಪ್ಪಣಿಯಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಸ.ನಂ.7/1ಬಿ ರಲ್ಲಿ ಸರವುವಿನ ಬಗ್ಗೆ 0-02 ಗುಂಟೆ, ಸ.ನಂ7/1ಎ1ಎ2 ರಲ್ಲಿ ಸರವುವಿನ ಬಗ್ಗೆ 0-02 ಗುಂಟೆ, ಸ.ನಂ7/1ಎ1ಎ3 ರಲ್ಲಿ ಸರವುವಿನ ಬಗ್ಗೆ 0-01 ಗುಂಟೆ ಅಂತೂ 0-05 ಗುಂಟೆ ಖರಾಬಿದ್ದು ಹಾಲಿ ವಾಸ್ತವ ಸ್ಥಿತಿಯಂತೆ ಸ.ನಂ.7/1ಬಿ, ಸ.ನಂ7/1ಎ1ಎ2 ಮತ್ತು ಸ.ನಂ7/1ಎ1ಎ3 ರ ಹಿಡುವಳಿದಾರರಿಂದ ಒತ್ತುವರಿಯಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.
4. ನಗರ ಮಾಪನ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿದ ಸರ್ವೆ ದಾಖಲೆಗಳಾದ ಹಿಸ್ಸಾ ಸರ್ವೆ ಟಿಪ್ಪಣಿ ಹಾಗೂ ಪಕ್ಕಾ ಪುಸ್ತಕದಲ್ಲಿ ಸ.ನಂ.2/2 ರ ಹಿಸ್ಸಾ ಸರ್ವೆ ಪುಸ್ತಕದ ಪುಟ ಸಂಖ್ಯೆ: 38 & 39 ರಲ್ಲಿ ನಮೂದಿಸಿರವಂತೆ ಮತ್ತು ರೀ.ಸ.ನಂ.7/1ಬಿ, 1ಎ1ಎ2 & 1ಎ1ಎ3 ಹಿಸ್ಸಾ ಸರ್ವೆ ಟಿಪ್ಪಣಿ ಪುಟ ಸಂಖ್ಯೆ: 40,42,43 ರಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ ಡೆಪ್ಯೂಟಿ ಕಮೀಷನರ್‌ರವರ ಹಕ್ಕುಂ ನಂ. B.Dis LND(3)62/75-76 Dated:26-12-75 ರ ಮೇರೆಗೆ ಪೂರಾ ಖರಾಬು ಮಂಜೂರಾಗಿ ಎಎಲ್‌ಎನ್/25/78-79 ರ ಮೇರೆಗೆ ವಿಸ್ತೀರ್ಣವನ್ನು ಎಸ್.ಎ ಖರಾಬಿನಲ್ಲಿ ದಾಖಲಿಸಿರುತ್ತದೆ ಎಂದು ದಾಖಲಿಸಿದ್ದು ಸದರಿ ಆದೇಶಗಳನ್ನು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಪಡೆದು ಮುಂದಿನ ಕ್ರಮವಹಿಸಬಹುದಾಗಿರುತ್ತದೆ.

ತಯಾರಿಸಿದವರು

ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರು
ಬೆಂಗಳೂರು ಪೂರ್ವತಾಲ್ಲೂಕು
ಕೆ.ಆರ್.ಪುರ

ANNEXURE B1

GOVERNMENT OF KARNATAKA

Office of the DEPUTY COMMISSIONER, BENGALURU URBAN DISTRICT, BENGALURU, K.G. ROAD, BENGALURU.

NO: LND(E)/CR-87/2024-25 Dated: 17.09.2024

To,

Zonal Commissioner (East),
Bruhat Bengaluru Mahanagara Palike,
Bengaluru.

Sir,

Subject: Regarding requested to give information regarding having Pond/Nala/Canal in the Lands of Sy. No. 2/2, 7/1A, 7/1A3, 7/1B of Binnamangala Manavarthe Kaval, K.R. Pura Hobli, Bengaluru East Taluk.

Reference: 1. Your Office Letter No: Z.C(E)P.R.729/2024-25 dated: 04.09.2024.

2. Letter Number: N.C.R/CR/01/2020-21, Dated: 17.09.2024 of the Tahsildar, Bengaluru East Taluk.

*****

With reference to the above subject, in the Letter of Reference (1) has been requested to verify in the records of Revenue Department regarding having Pond/Nala/Canal in the Lands of Sy. No. 2/2, 7/1A, 7/1A1a1a3, Sy.No.7/1A3 and 7/1B, of Binnamangala Manavarthe Kaval, relating to the Case O.A. Number 165/2024 of the Hon'ble National Green Tribunal, Chennai, (Next Hearing Date is on dated: 19.08.2024) and to give complete information in this regard emergently.

..2

Accordingly as per Reference (2), the report has been obtained from the Tahsildar, Bengaluru East Taluk, in the said report, the Taluk Land Surveyor in accordance with Memo Number: ADLR (PHODI) OTHERS.662/24-25 Dated: 14/08/2024 of the Assistant Directorof Land Records, regarding having Pond/Nala/Canal in the Lands of Sy. No. 2/2, 7/1A1a1a3, Sy.No.7/1A3 and 7/1B, of Binnamangala Manavarthe Kaval, made survey and prepared Sketch as shown hereunder and issued Report as hereunder.

1) As per Letter Number: NCR/CR/C.R/01/2020-21, LND(KR.P)CR/30/23-24 and LND(V)CR/41/24-25, dated: 05-08-224 of the Taluk Tahsildar, and as per Memo Number./ADLR(P)OTHERS/158/24-25 of the ADLR, verified the said Village has been notified into City Survey Limits, so as per ADLR(PHODI) OTHERS/662/24-25 Dt: 14-08-2024 belonged to AD.L.R City Survey Team-2 City Survey Limits, so as per Letter written to execute the work in their stage itself and to file Report, as per Letter Number: ADLRC(2)T.D.40/24-25 Dt: 05-09-24 of ADLR City Survey Team-2 in the City Survey Office the records related to Sy.No.2/2, 7/1A1A2, 7/1A1A3, 7/1B were certified and forwarded to this Office, as per this, the Sketch and Report is prepared as per Memo Number: ADLR(PHODI)OTHERS/662, 794/24-25 dt: 09-09-2024.

2) As per Order passed reserving Kharab as per Order B.Dis.ALN:SR/ 4448, Dated: 03-04-1970 of the Deputy Commissioner, as per 2nd Reclassification Records related to Re.Sy.No.2/2 there is 0-10 Guntas regarding Katte, 0-02 Guntas regarding Cart-Track, 0-01 Gunta regarding Saravu, there is total 0-13 Guntas of Kharab, currently as per factual condition found that encroachment made from the Holders (Hiduvalidars) of Sy. No. 2/2.

3) As entered in Hissa Survey Tippani there is 0-02 Guntas regarding Saravu in Sy. No.7/1B, 0-02 Gunta regarding Saravu in Sy. No: 7/1A1A2, 0-01 Gunta regarding Saravu in Sy.No.7/1/1A1A3, thus there is 0-05 Guntas Kharab, currently as per factual condition found encroachment made from the Holders (Hiduvalidars) of Sy.No.7/1A1A2 and Sy.No.7/1A1A3.

4) In Survey Records such as Hissa Survey Tippani and Pakka Book enclosed with the City Survey Letter, as entered in Page Number: 38 & 39 of Hissa Survey Book of Sy.No.2/2and as entered in Page Number: 40, 42, 43 of Hissa Survey Tippani of Re.Sy. No.7/1B, 1A1A2 & 1A1A3, the entire Kharab is granted as per B.Dis.ALN:SR/ 4448, Dated: 03-04-1970 of the Deputy Commissioner, recorded that as per A.L.N/25/78-79 the extent is recorded in N.A. Kharab and the A.D.L.R. reported that the said orders may be obtained from the Competent Authority and further action may be taken up.

In respect of encroachment of Pond/Nala/Canal/Rajakaluve unauthorizedly without obtaining Plan Sanction in the Property of Survey No. 2/2, 7/1A1A2, 7/1A1A3, 7/1B Binnamangala Manavarthe, pertaining

to Case O.A. Number 165/2024 of the Hon'ble National Green Tribunal, Chennai, the Report and records filed by the Tahsildar, Bengaluru East Taluk, filed Report enclosed herewith and forwarded for further action.

Yours faithfully,

SD/-

Deputy Commissioner

Bengaluru Urban District.

Translated from Kannada to English by:

S.E. Raghavendra
TYPIST
Mayohall Court Complex
M G Road. Bangalore-560 001

REVENUE DEPARTMENT

GOVERNMENT OF KARNATAKA

Office of the Tahsildar, Bengaluru East Taluk, Krishnarajapura.

NO: N.CR/CR.01/2020-21 Dated: 17/09/2024

To,
Deputy Commissioner,
Bengaluru Urban District,
Bengaluru.

Sir,

Subject: Regarding requested to give information regarding having Pond/Nala/Canal in the Lands of Sy. No. 2/2, 7/1A, 7/1A3, 7/1B of Binnamangala Manavarthe Kaval, K.R. Pura Hobli, Bengaluru East Taluk.

Reference: 1. Interim Order dated: 16/05/2024 of O.A. Number. 165/2024 of the Hon'ble National Green Tribunal, Chennai.

2. Your letter Number : LND(E)CR87/24-25 Dated: 12/08/2024.

3. Letter Number: ADLR (PHODI) OTHERS.662,794/24-25, Dated: 17/09/2024 of the Assistant Director of Land Records, Bengaluru.

*****

In Daily Order passed order on dated: 16.05.2024 in the Case O.A. Number 165/2024 of the Hon'ble National Green Tribunal, Chennai, to file Para-wise Answer necessary records in respect of Case between Sri A. Shivakumar Versus Sri Vijashekhar Sangayya, BBMP, BDA and Others, if constructing building encroaching Pond/Nala/Canal/Rajakaluve unauthorizedly without obtaining Plan Sanction in the Property of Survey No. 2/2, 7/1A3 and 7/1B, Binnamangala Manavarthe, directed to the

Corporation to stop the said work and to take up suitable action and postponed the enquiry of the case.

In the background of requirement to file report immediately in the said matter to the Hon'ble National Green Tribunal, Chennai, in the Letter of Reference (2) it has been directed to verify in the records of Revenue Department regarding having Pond/Nala/Canal in the Lands of Sy. No. 2/2, 7/1A, 7/1A3, 7/1B of Binnamangala Manavarthe Kaval and to furnish complete information emergently in this regard.

Accordingly verified, in accordance with Memo Number: ADLR(PHODI)OTHERS.662/24-25, dated: 14/8/2024 of the Assistant Director of Land Records, the Land Surveyor made survey and Prepared Sketch, as per this,

1) As per Letter Number: NCR/CR/C.R/01/2020-21, LND(KR.P)CR/30/23-24 and LND(V)CR/41/24-25, dated: 05-08-224 of the Taluk Tahsildar, and as per Memo Number./ADLR(P)OTHERS/158/24-25 of the ADLR, verified the said Village has been notified into City Survey Limits, so as per ADLR(PHODI) OTHERS/662/24-25 Dt: 14-08-2024 belonged to AD.L.R City Survey Team-2 City Survey Limits, so as per Letter written to execute the work in their stage itself and to file Report, as per Letter Number: ADLRC(2)T.D.40/24-25 Dt: 05-09-24 of ADLR City Survey Team-2 in the City Survey Office the records related to Sy.No.2/2, 7/1A1A2, 7/1A1A3, 7/1B were certified and forwarded to this Office, as per this, the Sketch and Report is prepared as per

Memo Number: ADLR(PHODI)OTHERS/662, 794/24-25 dt: 09-09-2024.

2) As per Order passed reserving Kharab as per Order B.Dis.ALN:SR/4448, Dated: 03-04-1970 of the Deputy Commissioner, as per 2nd Reclassification Records related to Re.Sy.No.2/2 there is 0-10 Guntas regarding Katte, 0-02 Guntas regarding Cart-Track, 0-01 Gunta regarding Saravu, there is total 0-13 Guntas of Kharab, currently as per factual condition found that encroachment made from the Holders (Hiduvalidars) of Sy. No. 2/2.
3) As entered in Hissa Survey Tippani there is 0-02 Guntas regarding Saravu in Sy. No.7/1B, 0-02 Gunta regarding Saravu in Sy. No: 7/1A1A2, 0-01 Gunta regarding Saravu in Sy.No.7/1/1A1A3, thus there is 0-05 Guntas Kharab, currently as per factual condition found encroachment made from the Holders (Hiduvalidars) of Sy.No.7/1A1A2 and Sy.No.7/1A1A3.
4) In Survey Records such as Hissa Survey Tippani and Pakka Book enclosed with the City Survey Letter, as entered in Page Number: 38 & 39 of Hissa Survey Book of Sy.No.2/2and as entered in Page Number: 40, 42, 43 of Hissa Survey Tippani of Re.Sy. No.7/1B, 1A1A2 & 1A1A3, the entire Kharab is granted as per B.Dis.ALN:SR/4448, Dated: 03-04-1970 of the Deputy Commissioner, recorded that as per A.L.N/25/78-79 the extent is recorded in N.A. Kharab and the A.D.L.R. reported that the said orders may be obtained from the Competent Authority and further action may be taken up.

Report issued by the Assistant Director of Land Records with actual facts relating to the encroachment of Pond/Nala/Canal/Rajakaluve unauthorizedly without obtaining plan Sanction in the Property of Sy. No. 2/2, 7/1A, 7/1A3, 7/1B of Binnamangala Manavarthe Kaval and Sketch with available records are filed for your perusal.

Yours faithfully,

SD/-
Tahsildar,
Bengaluru East Taluk,
K.R. Pura.

Copy to:

1) Zonal Commissioner (East), Bruhat Bengaluru Mahanagara Palike 10th Floor, B.U. Building, M.G. Road, Residency Road, Bengaluru-01, for information.
2) Special Deputy Commissioner, Bengaluru North Division, Bengaluru, for information.

Translated from Kannada to English by:

S.E Raghavendra
TYPIST
Mayohall Court Complex
M G Road, Bangalore-560 001

No. ADLR/PHODI/OTHERS/662, 794/2024-25

Office of the
Assistant Director of Land Records,
Bengaluru East Taluk, K.R. Pura,
Bengaluru, Dated: 17-09-2024.

To

Tahsildar,
Bengaluru East Taluk,
K.R. Puram.

Sir,

Subject: Regarding requested to give information regarding handing Pond/Nala/Canal in the Lands of Sy. No. 2/2, 7/1A1A1A3, 7/1B of Binnamangala Manavarthe Kaval Village, K.R. Pura Hobli, Bengaluru East Taluk.

Reference: 1. Your Office Letter Number: L.N.D.(V) CR:41/2024-25, Dated: 05-08-2024.

2. Letter Number: ADLR/PHODI/MEMO/11/19-20, Dated: 04-11-2019 of this Office.

3. Letter Number: ADLR.C.S.T.D.40/24-25, Dated: 05-09-2024, 12-9-2024 of the Office of the Assistant Director of Land Records, City Survey Team-2, Bengaluru.

*****

With reference to the above subject, in accordance with Reference (1), it has been requested to conduct survey regarding Lands of Sy. No. 2/2, 7/1A1A1A3, 7/1B of Binnamangala Manavarthe Kaval Village, K.R. Pura Hobli, Bengaluru East Taluk and to file Report. verified, as per Reference (2) the Report alongwith Sketch is filed from this Office, currently the Binnamangala Manavarthe Kaval Village is fallen into the limits of City Survey Office the records are under the maintenance of Office of the City Survey Team-2. Therefore, as per Request of Your Letter of Reference (1) the Letter is written to City Survey Team-2 on dated; 14-08-2024 to conduct survey but in the Letter of Reference (3) dated: 05-09-2024 the report is already filed as per reference (2) relating to the said matter and directing to take up action from your office side itself and filed the records on dated: 12-09-2024,

the Land Surveyor made survey on the basis of the records received from the said Office and filed Sketch to the Office, the above said Sketch and the Survey Records having received from the City Survey Team-2 Office in accordance with Reference (3) enclosed herewith and filed for further action.

Yours faithfully,

SD/-
Assistant Director of Land Records
Bengaluru East Taluk
Bengaluru.

Translated from Kannada to English by:

S.E. Raghavendra
TYPIST
Mayohall Court Complex
M G Road, Bangalore-560 001

Village:- Binnamangala Manavarthe Kaval Hobli:- Krishnarajapura

Taluk:- Bengaluru East

SKETCH PREPARED IN RE. SY. No. 2/2, 7/1b, 1a1a2, 1a1a3

L. Sy. No. 10

From Old Madras Road

Sy. No.2 L.H.No. 2/1A

L.Sy.No.10 L.Sy.No.6

80 feet Road

2/2

7/1b

7/1A1a3

1a3

L.H.No. 7/1a

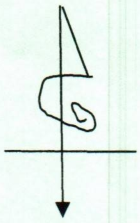
7/1A112

L.H. No. 1ab Sy. No.7 L.H. No. 7/2

L.S. No.1

L.Sy. No. 8

To Indiranagar



Scale
1cm | 40 mts

	Katte Area
	Saravu And Korakalu
	Cart-Track
	Road as per actual

1. Verified as per Taluk Tahsildar Letter Number: NCR/CR/01/2020-21, LND(KRP)CR/30/23-24 and LND (V)CR41/24-25 Dt: 05-08-24 and as per Memo Number/ADLR(PH)OTHERS/158/24-5 of A.D.L.R as per Memo issued the said Village is Notified for City Survey Limits, so as per ADLR(PHODI)OTHERS/662/24-25 Dt: 14-08-2024 belonged to A.D.L.R. City Survey Team-2 City Survey Limits, so as per written letter to execute the work in their stage itself and to file report, according to Letter Number: AD.L.R.CS(2)T.D/40/24-25 Dated: 05-09-2024 of A.D.L.R. City Survey Team-2, further letter is written to the A.D.L.R. K.R. Puram to issue report at their stage itself and in A.D.L.R. City Survey Team-2 A.D.L.R. (2) T.D.40/24-25 Dt: 12-09-24 in City Survey Office certified the records related to Sy. No.2/2, 7/1A1A2, 7/1A1A3, 7/B and sent to this Office, as per This Office Memo Number: ADLR (PHODI) OTHERS/662, 794/24-25 Dt: 09-09-2024, the Sketch and Report is prepared.

2. As per Order B.Dis.ALN/SR/4448 Dated: 03-04-1970 of the Deputy Commissioner order is passed to reserve the Khatha as per 2nd Reclassification Records relating to Re.Sy.No.2/2 there is 0-10 Guntas regarding Katte, 0-02 Guntas regarding cart-track 0-01 Guntas regarding Saravu Total 0-13 Guntas of Kharab, as per current actual condition found encroachment from the Holders (Hiduvalidars) of Sy. No. 2/2.

3. As entered in Hissa Survey Tippani there is 0-02 Guntas regarding Saravu in Sy.No.7/1B, 0-02 Guntas regarding Saravu in Sy.No.7/1A1A2, 0-01 Guntas regarding Saravu in Sy.No.7/1A1A3 thus total 0-05 Guntas of Kharab, as per current actual condition found encroachment from the Holders (HIduvalidars) of Sy.No.7/1A1A3.

4. As entered in Page Number: 38 & 39 of Hissa Survey Book of Sy. No. 2/2 in Survey Records such as Hissa Survey Tippani and Pakk Book enclosed with City Survey Records and as entered in Hissa Survey Tippani Page Number: 40, 42, 43 of Re.Sy.No.7/1B, 1A1A2 & 1A1A3, as per Order No. B.Dis LND(3)62/75-76 Dated: 26-12-75 of the Deputy Commissioner the entire Kharab is granted as per ALN/25/78-79 recorded that the extent is recorded in N.A. Kharab the said Orders may be obtained from the Competent Authority and further action may be initiated.

Prepared by:

SD/-
Taluk Land Surveyor
Bengaluru East Taluk
K.R. Pura.

Translated from Kannada to English by:

S.E. Raghavendra
TYPIST
Mayohall Court Complex
M G Road, Bangalore-560 001